

Title: Need for a separate capital and High Court for the State of Haryana.

SHRI KISHAN SINGH SANGWAN (SONEPAT): On November 1, 2000, Haryana State entered into 35th year of its being. After the lapse of such a long period, the basic requirements such as its own capital, High Court, etc. have not been provided and they are not even in sight. Whereas the recently formed States like Chhatisgarh, Uttranchal and Jharkhand have been provided with the capitals of their own and would be demanding for creation of separate High Courts. The Punjab and Haryana High Court at Chandigarh, at present, caters to the requirements of both the States besides providing legal services to the Union Territory of Chandigarh. With the pending cases burgeoning, the Court is unable to dispose of the cases speedily. There is strong resentment brewing up among the justice seekers and the legal fraternity of the State. Hence, there is an urgent need to identify the places/areas where the capital and the High Court are to be set up and start working at war footing.